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**LOK ADALAT**  
**CENTRAL ADMINISTRATIVE TRIBUNAL,**  
**CHANDIGARH BENCH,**  
**CHANDIGARH.**

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10. O.A.No.060/00343/2014

Decided on : 06.12.2014

CORAM: HON'BLE MR. SANJEEV KAUSHIK, JUDICIAL MEMBER  
HON'BLE MR. UDAY KUMAR VARMA, ADMINISTRATIVE MEMBER

1. Pargat Singh S/o late Sh. Dharshan Singh, aged 20 years.
2. Beant Kaur D/o late Sh. Dharshan Singh, aged 24 years.
3. Gurdeep Kaur D/o late Sh. Dharshan Singh, aged 26 years.

All the applicants are residents of Village and Post Office Sibian,  
District Bathinda (Punjab).

Applicants

Versus

1. Union of India through Secretary, Ministry of Defence, North Block, New Delhi.
2. Garrison Engineer, Engineer Park, Bathinda Military Station, Bathinda.
3. Principal Controller of Defence Accounts (Pensions) Allahabad.

Respondents

Present: Mr. Jagdeep Jaswal, counsel for the applicants.  
None for respondent no.1  
Mr. Arvind Moudgil, proxy for Ms. Jyoti Chaudhary, counsel for respondents no.2 & 3

**ORDER**

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)**

1. Heard the learned counsel for the parties.
2. Learned counsel for the applicants submitted that in the written statement the respondents have taken a stand that the applicants

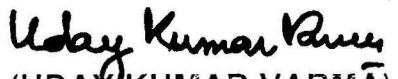
have not submitted the necessary papers due to which the claim for family pension has not been considered. He submitted that the relevant papers have now been submitted recently after instruction to the applicants and therefore, he prayed that the petition be disposed of with a direction to the respondents to consider and decide their claim in view of the subsequent development.

3. Mr. Arvind Moudgil, learned proxy counsel for respondents no.2 & 3 submitted that they be given three months' time to enable them to take a view on the claim of the applicants as per rules and law. Learned counsel opposite has no objection to the proposal.

4. In view of the aforesaid, we direct the respondents to consider and decide the case of the applicants for pension within a period of three months from the date of receipt of a copy of this order and if they are held entitled to benefits in terms of rules, the same be also released to them. Needless to say that we have not expressed any opinion on the merits of the case, while disposing of this case.

5. OA stands disposed of accordingly. No costs.

  
(SANJEEV KAUSHIK)  
JUDICIAL MEMBER

  
(UDAY KUMAR VARMA)  
ADMINISTRATIVE MEMBER.

Place: Chandigarh  
Dated: 06.12.2014  
SV: